(xix) Roads and Highways

(xx) Renewable Energy

(xxi) Space

(xxii) Textiles

(xxiii) Thermal Power

(xxiv) Tourism and Hospitality

(xxv) Wellness

Missing files of SEZs

974. SHRI NEERAJ SHEKHAR:
SHRI ARVIND KUMAR SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether 47 files pertaining to Special Economic Zones (SEZs) have gone missing from the Ministry of Commerce and Industry;

(b) if so, the details thereof;

(c) whether Government has inquired into the missing files and has fixed responsibility in this regard; and

(d) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) The Comptroller and Auditor General of India in its Report for the year 2012-13 on Performance of Special Economic Zones (SEZs) has observed that 47 files were not produced to Audit. On scrutiny it has been found that all the files except five are available in the Department and were made available to the Audit. The remaining five files relating to Central Government SEZs, which are of 30-50 years old, are not available. As per record retention schedule of Department of Commerce, the retention period of these files has expired.

Approval of SEZs

975. SHRI AJAY SANCHETI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the State-wise number of Special Economic Zones (SEZs) formally approved by Government since their inception;

(b) how many of these have become fully functional till date;

(c) whether Government has gradually withdrawn concessions available to SEZs over the years;

(d) if so, the details thereof; and

(e) what is Government's policy at present for setting up of SEZs?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) In addition to Seven Central Government Special Economic Zones (SEZs) and 11 State/Private Sector SEZs set-up prior to the enactment of the SEZ Act, 2005, formal approval has been accorded to 491 proposals out of which 352 SEZs have been notified. Presently, a total of 199 SEZs are exporting. A list showing State-wise distribution of formally approved, notified and operational SEZs is given in the Statement (*See* below).

(c) and (d) Ministry of Finance has withdrawn the exemption from Minimum Alternate Tax (MAT) to SEZ Developers and Units with effect from 1st April, 2012, and also the exemption of Dividend Distribution Tax (DDT) in the case of SEZ Developers under the Income-tax Act for dividends declared, distributed or paid after 1st June, 2011.

(e) As per the Special Economic Zones Act, 2005, a Special Economic Zones (SEZs) may be established either jointly or severally by the Central Government, State Governments or any person for manufacture of goods or rendering services or for both or as a Free Trade and Warehousing Zone. Proposals for setting up of SEZs are considered by the Board of Approval only after written consent of the concerned State Government. SEZs being set up under the Act are primarily private investment driven.

Statement

State-wise distribution of approved SEZs

(As on 2.3.2015)

States/UTs	Formal Approvals	Notified SEZs	Operational (Exporting) SEZs
1	2	3	4
Andhra Pradesh	40	30	19
Chandigarh	2	2	2
Chhattisgarh	2	1	1

1	2	3	4
Delhi	3	0	0
Goa	7	3	0
Gujarat	35	28	18
Haryana	34	25	6
Jharkhand	1	1	0
Karnataka	59	39	25
Kerala	32	25	14
Madhya Pradesh	19	9	2
Maharashtra	69	52	25
Manipur	1	1	0
Nagaland	2	2	0
Odisha	8	4	2
Puducherry	1	0	0
Punjab	8	2	2
Rajasthan	9	8	4
Tamil Nadu	55	51	36
Telangana	60	42	25
Uttar Pradesh	31	22	11
Uttarakhand	1	0	0
West Bengal	12	5	7
GRAND TOTAL	491	352	199

Effect of receding economy of China on India's global market

976. SHRI DEVENDER GOUD T.: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) to what extent the receding economy of China would help India in the global market to be a major producer of quality goods at cheap rates unlike flooding of poor quality goods by China at a lesser price;

(b) India's export strengths that the Ministry has identified and the steps taken/ proposed to be taken to consolidate them;

(c) whether it is a fact that India has competitive advantage in pharma, auto, textile and a few other sectors; and